

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3643
ANSWERED ON:03.09.2012
USE OF SUBSTANDARD MATERIAL
Guddu Shri Premchandra

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Tal-Mahidpur-Ghosala road and Ghosala-Mahidpur-Gogarpur have become dilapidated which were constructed from the Central Road Fund;
- (b) if so, the details thereof;
- (c) whether the Government has received any complaints regarding use of sub-standard materials in the construction of these roads; and
- (d) if so, the details thereof along with the action taken by the Government against the contractors/ construction companies engaged in these projects? ANSSWER MINISTR OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWYS (SHRI JITIN PRASADS)

Answer

(a) No Madam.

(b) For improvement of Ghosla-Mahidpur-Gogapur-Tal road, three works in aggregate length of 67.80 km amounting to Rs. 45.02 crore have been sanctioned under Central Road Fund (CRF). Out of three works, two works namely Ghosla- Mahedpur- Gogapur road and Gogapur to Tal road (package-II) have already been completed. Some defects have been observed in the executed work which have been rectified. The defects/potholes developed in the ongoing Gogapur to Tal road (package-I) shall be rectified by contractor as per contract agreement before finalization of the contract.

(c) Yes Madam.

(d) Show cause notice to the contractor has been issued by the State Government as per conditions of contract. Defects/substandard work have been rectified by the contractor. As per contract agreement, contractors are responsible for maintenance during Defect Liability Period (DLP).